

Central Administrative Tribunal

Principal Bench: New Delhi

OA No.2097/95

New Delhi this the 14th day of May 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Hon'ble Mr R.K.Ahooja, Member (A)

Navjeet Nehra  
S/o T.S.Nehra  
1084 Sector-B, Pocket - 13  
Vasant Kunj, Delhi - 110 017

...Applicant

Versus

Union of India through

1. Secretary  
Dept. of Personnel & Training  
North Block, New Delhi.

2. Union Public Service Commission  
Dholpur House  
Shahjahan Road  
New Delhi.

3. Central Industrial Security Force  
Block 13, CGO Complex  
Lodhi Road, New Delhi.

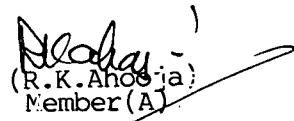
...Respondents

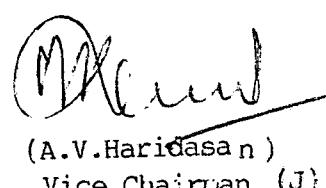
O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice Chairman (J)

None for the applicant. Shri V.S.R.Krishna appears for respondent No.1. Shri P.H.Ramchandani for respondent No.2 and Ms.Pratima Gupta for respondent No.3.

Respondents have filed reply and the case has come up today. Learned counsel of the respondent No.2 states that though the applicant was, pursuant to the interim order passed by this Tribunal, allowed to appear in the examination and on the declaration of the results the applicant has been declared failed, hence the application has become infructuous. This statement is made by Shri Ramchandani under instructions from the Department. In the light of the above development, the application has become infructuous and that is probably the reason why the applicant is not present today. Hence the application is dismissed for default and non-prosecution.

  
(R.K.Ahooja)  
Member (A)

  
(A.V.Haridasan)  
Vice Chairman (J)